

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

CORAM: HON'BLE BHASKARA PANTULA MOHAN,-MEMBER (J)

CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 25.04.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/82/2022
NAME OF THE COMPANY	Jeevan Polymers Pvt Ltd
NAME OF THE PETITIONER(S)	Union Bank of India
NAME OF THE RESPONDENT(S)	Jeevan Polymers Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Learned Counsel for Financial Creditor appeared via video conference. No representation for Corporate Debtor.

As the Corporate Debtor has already been admitted to CIRP in CP (IB) No.260/9/HDB/2020, hence, the **CP(IB)/82/2022 is dismissed as infructuous** with liberty to Operational Creditor to file their claim before the IRP/RP appointed in those proceedings. Operational Creditor is at liberty to get this CP revived in case CIRP in that case is set aside.


MEMBER (T)

Syamala


MEMBER (J)